



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 1] नई दिल्ली, मंगलवार, जनवरी 3, 2023/पौष 13, 1944 (शक)  
No. 1] NEW DELHI, TUESDAY, JANUARY 3, 2023/PAUSA 13, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 3rd January, 2023/Pausa 13, 1944 (Saka)*

The following Act of Parliament received the assent of the President on the 2nd January, 2023 and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED TRIBES) ORDER (SECOND AMENDMENT) ACT, 2022

No. 1 OF 2023

[2nd January, 2023.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Tamil Nadu.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2022. Short title.

Amendment of  
Constitution  
(Scheduled  
Tribes) Order,  
1950.

**2.** In the Constitution (Scheduled Tribes) Order, 1950, in the Schedule, in Part XIV.— C.O. 22.  
*Tamil Nadu*, after entry 36, the following entry shall be inserted, namely:—

"37. Narikoravan, Kurivikkaran."

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DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*

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CORRIGENDUM

In the Surrogacy (Regulation) Act, 2021 (47 of 2021), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 25th December, 2021, Issue No. 64, at page 9, in line 36, *for* "nomination under clause (c) of sub-section (2) of section 14", *read* "election under clause (c) of sub-section (2) of section 17".

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CORRIGENDUM

In the Lakshadweep Open Places (Prevention of Defacement) Regulation, 2022 (6 of 2022), published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 20th December, 2022, Issue No. 28, at page 3, in section 11, in the marginal heading, *for* "Act", *read* "Regulation".